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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 1786 of 2003
M.A. No. 1515 and 1516 of 2003

New Delhi, this the 23rd day of July, 2003

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

1. Smt. Urmila Devi,
W/o late Shri Raj Kumar Prasad
C/o Dalip Kumar,
D-44-45, Sector-58, Noida..
2. Shri Pawan Kumar @ Amit
S/o Raj Kumar Prasad
C/o Dalip Kumar,
D-44-45, Sector-58, Noida.Applicants

(By Advocate : Shri P.S. Goindi)

Versus

1. Union of India
through Chairman
C.W.C. Sewa Bhawan, R.K. Puram,
New Delhi.
2. Executive Engineer,
Upper Yamuna Division (CWC),
Kalindi Bhawan, Qutub Institutional Area,
New Delhi.

.... Respondents

ORDER (ORAL)

Heard the learned counsel for the parties.

2. The learned counsel for the applicant submits that the representation dated 17.11.1998 filed by the deceased giving appointment to applicant No.2 is still pending with the department. I think it will be appropriate if the same is decided first before deciding the OA. Accordingly, the OA is allowed to the extent that the representation filed by the applicants be decided within a period of 2 months from the date of receipt of a copy of this order. If any grievance survives thereafter, the applicants will be at liberty to approach the Tribunal again by filing a fresh OA.

(KULDIP SINGH)
MEMBER (J)

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